

FIR No. 112/12
PS: Kotwali
U/s: 394/397/411/452/506/34 IPC
Aarti Vs. State

04.08.2020

Fresh bail application u/s 439 Cr.PC received by way of assignment. It be checked and registered.

Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Ld. Counsel for applicant/accused Aarti.

The present application u/s 439 Cr.PC has been filed on behalf of applicant/accused Aarti, seeking regular bail. Reply filed by the IO, however, he has not verified the address of the applicant/accused Aarti given in the application as well as on the birth certificate of her daughter. **IO is directed to verify both the addresses and file his report on next date.**

Put up on 05.08.2020.


(Charu Aggarwal)
ASJ-02/Central/THC/Delhi
04.08.2020

FIR No. 348/18
PS: Nabi Karim
U/s: 307/336/34
Amit Nayak Vs. State

04.08.2020

Fresh application for extension of interim bail received. It be checked and registered.

Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Sh. Sunil Tiwari, counsel for applicant/accused Amit Nayak.

1. This is an application for extension of interim bail of applicant/accused Amit Nayak.
2. Arguments heard. Record perused.
3. I have perused the order dated 27.04.2020 passed by Ld. ASJ whereby applicant/accused was admitted to interim bail for 30 days in view of the directions issued by Hon'ble Apex Court in **Suo Moto W.P. (C) No. 01/2020** from time to time, as also the directions issued by Hon'ble High Court of Delhi in W.P. (C) No. 2945/2020 in case titled as **"Shobha Gupta and Ors. Vs. Union of India & Ors.,** as well as in view of the criteria laid down in the Minutes of the Meeting dated 28.03.2020, 07.04.2020 and 18.04.2020 of High Powered Committee. Vide orders dated 26.05.2020 and thereafter dated 13.07.2020, interim bail of the applicant was further extended till 05.08.2020.



FIR No. 348/18
PS: Nabi Karim
Amit Nayak Vs. State

3. Now the applicant is seeking further extension of interim bail for the period of 45 days.
4. I have considered the entire material on record.
5. In view of the judgement passed by Hon'ble High Court of Delhi on 13.07.2020 "*Court on its own motion Vs. State of NCT of Delhi & Ors.*", W.P. (C) 3037/2020, the interim bail of the applicant is extended for 45 days w.e.f. 06.08.2020, on the same terms and conditions as mentioned in the order dated 27.04.2020.

Application stands disposed off.

Copy of this order be sent to concerned Jail Superintendent for compliance/information.



(Charu Aggarwal)
ASJ-02/Central/THC/Delhi
04.08.2020

CR NO. 192/2020

Vinod Kumar Aggarwal Vs. State & Anr.

Fresh criminal revision received by way of assignment. It be checked and registered.

04.08.2020

Matter taken up through Video Conferencing (Cisco Webex).

Present: None for revisionist.

Notice of the revision petition be sent to the respondents on filing of PF, for

04.09.2020.


(Charu Aggarwal)
ASJ-02/Central/THC/Delhi
04.08.2020

CR NO. 193/2020

Vinod Kumar Aggarwal Vs. State & Anr.

Fresh criminal revision received by way of assignment. It be checked and registered.

04.08.2020

Matter taken up through Video Conferencing (Cisco Webex).

Present: None for revisionist.

Notice of the revision petition be sent to the respondents on filing of PF, for

04.09.2020.



(Charu Aggarwal)

ASJ-02/Central/THC/Delhi

CA No. 397/19
State Govt. of NCT of Delhi Vs. Rohit @ Golu

04.08.2020

Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Virender Singh, Ld. Addl. PP for State/appellant.
Sh. Hari Dutt Sharma, Ld. LAC for appellant.

At request of counsel for appellant, put up for arguments on
05.08.2020.


(Charu Aggarwal)
ASJ-02/Central/THC/Delhi
04.08.2020

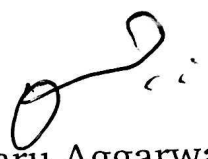
FIR No. 233/19
PS: Darya Ganj
State Vs. Wasim

04.08.2020

Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Virender Singh, Ld. Addl. PP for State.
All 4 accused produced from JC through V/C.

Put up for arguments on charge, on 27.08.2020.


(Charu Aggarwal)
ASJ-02/Central/THC/Delhi
04.08.2020

FIR No. 19/20
PS: Darya Ganj
State Vs. Wasim

04.08.2020

Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Virender Singh, Ld. Addl. PP for State.
All 4 accused produced from JC through V/C.

Put up for arguments on charge, on 27.08.2020.



(Charu Aggarwal)
ASJ-02/Central/THC/Delhi
04.08.2020

FIR No. 45/09
PS: Anand Parbat
State Vs. Gopal Singh @ Gopali

04.08.2020

Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Ld. Counsel for accused.

Ld. Counsel seeks two days time to file written arguments. At his request, put up for filing written arguments, if any/final arguments, on 07.08.2020.


(Charu Aggarwal)
ASJ-02/Central/THC/Delhi
04.08.2020

CA NO. 253/19
Mukarram Vs. State

04.08.2020

Matter taken up through Video Conferencing (Cisco Webex).

Present: Ld. Counsel for appellant.
Sh. Virender Singh, Ld. Addl. PP for State.

Ld. Counsel for appellant submits that appellant is resident of Saharanpur and due to pandemic situation, he cannot come. He request that matter be adjourned after 14.08.2020.

At his request, put up on 28.08.2020.



(Charu Aggarwal)
ASJ-02/Central/THC/Delhi
04.08.2020